

ister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the total quantity of rice and wheat released by Union Government to various State Governments during the year 1986-87 and to date during the current year;

(b) the quantity of rice released and sold in tribal areas of Orissa as subsidised rice during the said period, district-wise;

(c) the total amount spent on it by State Government;

(d) the total quantity released through LAMPS; and

(e) whether the release of subsidised rice is proportionate to the requirement of Tribal Areas in Orissa, especially Koraput district during the aforesaid period?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD): (a) The total quantities of rice and wheat allotted to the various States/Union Territories from the Central Pool for the Public Distribution System during 1986-87 and from April-August, 1987 are as under—

(In thousand tonnes)

Year	Rice	Wheat
1986-87	10112.75	9208.64
April-August 1987	4140.75	4033.90

(b) The quantities of rice issued by the Food Corporation of India to the Government of Orissa under the scheme for supply of foodgrains at specially subsidi-

sed prices to people living in ITDP areas during 1986-87 and from April-June, 1987 are as under—

(In metric tonnes)

1986-87	40603
April-June, 1987	14233

District-wise allocations are made by the State Government

(c) The distribution of foodgrains in the Integrated Tribal Development Project areas is subsidised by the Government of India.

(d) Distribution of subsidised foodgrains in ITDP areas is the responsibility of the State Governments

(e) Under the scheme, rice is required to be distributed at specially subsidised rates to all the people living in the ITDP areas at the normal scale of issues under the Public Distribution System.

Accident due to electricity short circuit in MPs Flats

4518. SHRI KATURI NARAYANA SWAMY: Will the Minister of ENERGY be pleased to state:

(a) the number of fire accidents due to electricity short circuit, over load or false wiring in MPs flats/Bungalows in New Delhi during May, June and upto 25 July, 1987.

(b) the action taken by Government on those fire accidents and the estimated loss of Government property, and

(c) the steps taken to stop such fire accidents in MPs flats and bungalows?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): (a) to (c) According to Delhi Fire Service, there have been three such incidents of fire due to electric short circuit during May to July. The estimated loss in the three fire incidents has been approximately Rs 1,600/-

Regular checking is carried out by the

Central Public Works Department and appropriate corrective measures taken such as changing of wiring, cable, Main boards, Meter boards, etc.

Land and building under acquisition in Coimbatore for development of telecommunications

4519. SHRI C.K. KUPPUSWAMY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a huge amount involving about 7½ lakhs is blocked up with the Government of Tamil Nadu since 1980 which was deposited on the demand made by the State Government towards consideration of the value of land and building under acquisition in Race Course Road, Coimbatore for development of telecommunications;

(b) the reasons for which the land acquisition process got stalled even after paying the assessed approximate cost of land and building after publication of gazette notification under section 4(1) of L.A. Act of 1894 and subsequent hearing of objections raised and rejected on its merits; and

(c) what action his Ministry propose to take over the land under acquisition in their possession for early development of telecommunications?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) Yes, Sir. Rupees 7,53,120.37 have been deposited in State Bank of India vide Challan No. 24 dated 6.5.80 for acquiring land in Coimbatore after conducting 5(A) enquiry vide District Revenue Officer letter No. LA-12/78/A5 dated 22.4.80

(b) The D R O. Coimbatore forwarded draft declaration under section 6 and 7 of LA Act 1894 vide his letter No LA-

12/78/A5 dated 16.10.81. The case got stalled at the State Government level for reasons better known to them.

(c) The case was referred to Ministry of Law and Justice, Government of India for expert legal opinion on 4.6.87. Legal Adviser, Government of India opined for resuming the L A. proceedings irrespective of time factor and hand over the possession of land to the Deptt. of Telecom. after observing the remaining formalities of LA. Act. The Chief Secretary, Tamil Nadu Government has been addressed on 15.7.87 enclosing the legal opinion for implementation. Reply is awaited.

[Translation]

Setting up of bio-gas plants

4520. SHRI KAMLA PRASAD RAWAT: Will the Minister of ENERGY be pleased to state:

(a) the number of bio-gas plants proposed to be set up by Government during the current financial year;

(b) the State-wise number of bio-gas plants proposed to be set up;

(c) whether bio-gas plants will be set up in Barabanki district in Uttar Pradesh;

(d) if so, the number thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) and (b). A target of 1,20,900 family type biogas plants has been envisaged for 1987-88 under the National Project for Biogas Development. State-wise targets are given in the Statement below

(c) to (e). The information is being obtained from the State Government and on receipt, the same will be placed on the Table of the House.